

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

EASTERN ZONE BENCH: KOLKATA

Original Application No. 162/2026/EZ

(Under Section 14 & 15 R/W Section 18 (1) & (2) of the National
Green Tribunal Act, 2010)

In the matter of :

Pabitra Kumar Sahoo

...Applicant

-Vrs.-

State of Odisha and Ors.

...Respondents

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CUTTACK

DATE:- 09.07.2026

By the Applicant through Counsel



Akhand, Advocate

B.C.E. No.O-269/2023 . Ph:7008816891

Odisha High Court Bar Association,

High Court Campus, Cuttack-753002,

email : akhand111@gmail.com

SYNOPSIS

That the Respondent No. 10 is illegally extracted laterite stone and morrum from over the plot No. 885, 886, 888,894 and 1012 of Khata No. 172 of Mouza Krushnachandrapur under Ranpur Tahsil of Nayagarh District after expiry of lease. That Respondent No. 10 was the lessee for the Krushnachandrapur Laterite Stone Quarry over plot No. 886 and Khata No. 172 of Minor Mineral lease area of A 0.60 Dec at Krushnachandrapur under Ranpur Tahasil. The consent to Operator was valid for the period up to 31.03.2026. But he is continuing operation at the adjoining area after expiry of CTO. Further, the quarry operator has blatantly disregarded the terms and conditions of the Consent to Establish (CTE) and Consent to Operate (CTO) granted by the Odisha State Pollution Control Board (OSPCB), along with the prescribed limits in the Environmental Clearance (EC). The mining is continuing in the said quarry and adjoining plots creating environmental degradation and irreparable loss to local ecology. Even during lease period, he has extracted thousands CUM of minerals illegally beyond the sanctioned limits approved by the competent authorities.

The Applicant through OA to constitute of a joint committee to inquiry and submit its reports before the Tribunal and also prays the Director of Geology, Govt. of Odisha and SPCB, Odisha to assess the extent/quantum of Minor Minerals including morrum, laterite stones, and other minerals excavated illegally during the lease period and after the lease period and its market value and imposition of environment compensation and recovery from the private respondent.

LIST OF DATES

08.04.2021: Krushnachandrapur Laterite Stone Quarry over plot No. 886 of Minor Mineral lease area of A 0.60 Dec a was leased out to the Respondent No. 10

24.03.2021: Environment Clearance granted

17.09.2021: CTE and CTO obtained from SPCB, Odisha.

31.03.2026: Lease expired, but mining operation continues by Respondent No. 10.

25.06.2026: Representation made by the Applicant to the state respondents.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH: KOLKATA**

Original Application No. /2026/EZ

(Under Section 14 & 15 R/W Section 18 (1) & (2) Of The National
Green Tribunal Act, 2010)

In the matter of :

Pabitra Kumar Sahoo ...Applicant

-Vrs.-

State of Odisha and Ors. ...Respondents

MEMO OF PARTIES

Pabitra Kumar Sahoo, aged about 28 Years, S/o - Bhaskar Sahoo, At
- Deuli, Po - Malisahi, PS - Sadar, Dist - Nayagarh, Odisha - 752070,
Phone -8328951139, email : pksahoo2026@gmail.com ... **Applicant**

-Versus-

1. Additional Chief Secretary, Forest, Environment and Climate
Change Department, Government of Odisha, Kharvel Bhawan,
Bhubaneswar, Odisha -751001, email : fesec.or@nic.in
2. Director of Geology, ~~At-~~ Directorate of Geology, Bhu-bigyan
Bhawan, Keshari Nagar, Bhubaneswar G.P.O, Dist – Khordha,
Odisha, PIN- 751001, email :
dir.geology@orissaminerals.gov.in
3. District Collector, Nayagarh, At/po- Nayagarh, Odisha –
752069, email: dm-nayagarh@nic.in
4. Deputy Director of Mines, Phulbani circle, Industrial Estate,
Near FCI Square, Kandhamal, Phulbani, PIN- 762001,
email:mo.phulbani@orissaminerals.gov.in

5. Mining Officer, Nayagarh, At-Khadapada Road, Near Fire Station, PIN-752069, Dist – Nayagarh, Odisha, email: miningofficernayagarh@gmail.com
6. Tahasildar, Ranpur, At/Po – Ranpur, Dist – Nayagarh, Odisha, PIN – 752026, email: tah.ranpur@nic.in
7. Member Secretary, State Pollution Control Board, A-118, Unit – VII, Nilakantha Nagar, Bhubaneswar, Odisha Pin- 751012, email : member.secy@ospcboard.org
8. Member Secretary, State Environmental Impact Assessment Authority (SEIAA), Odisha, Bhubaneswar, 5RF-2/1, Acharya Vihar, Unit-IX, Bhubaneswar, Odisha, PIN-751022, Email: seiaaodisha@gmail.com
9. Secretary, Ministry of Environment, Forests & Climate Change, Govt. Of India, Indira Paryavaran Bhawan, Jorbagh, New Delhi – 110003 email : secy-moef@nic.in
10. Arun Kumar Patra, aged about 44 years, S/o Musa Patra, At-Krushnachandrapur, Po-Kamaguru, Ps-Chandapur, Dist-Nayagarh, Pin- 752021 (Odisha)

CUTTACK
DATE:- 09.07.2026

By the Applicant through Counsel



Akhand, Advocate
B.C.E. No.O-269/2023 . Ph:7008816891
email : akhand111@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH: KOLKATA**

Original Application No. /2026/EZ

(Under Section 14 & 15 R/W Section 18 (1) & (2) Of The National
Green Tribunal Act, 2010)

In the matter of :

Pabitra Kumar Sahoo	...Applicant
-Vrs.-	
State of Odisha and Ors.	...Respondents

MOST RESPECTFULLY SHWEATH :

1. The address of the Counsel of the applicant is as given above, for the service of notices of this application and the addresses of the respondents are as given above for service of notices of the applicant.

2. That the present application is being filed under section 14 & 15 of the National Green Tribunal Act, 2010 ('NGT Act, 2010' for short) by the applicant, being interested in the protection of the environment and ecology.

3. That this Hon'ble Tribunal has the jurisdiction to hear the present original application as the present application and the relief sought herein involves a substantial question relating to environment and that such question arises out of the implementation of the enactments specified in 'Schedule I' of the National Green Tribunal Act, 2010.

4. That the applicant is a citizen of India and nature lover and resident of the same district where the illegal mining by the private respondent is going on and the applicant have made allegations from time to time to the authorities, but no action has been taken so far.

5. That the Respondent No. 10 is illegally extracted laterite stone and morrum from over the plot No. 885, 886, 888,894 and 1012 of Khata No. 172 of Mouza Krushnachandrapur under Ranpur Tahsil of Nayagarh District without any permission or lease from the competent authorities violating all environmental norms and damaging the environment and local ecology.

The Photographs showing the excess mining and mining after expiry of lease period are annexed as Annexure – I.

6. That Respondent No. 10 was the lessee for the Krushnachandrapur Laterite Stone Quarry over plot No. 886 and Khata No. 172 of Minor Mineral lease area of A 0.60 Dec at Krushnachandrapur under Ranpur Tahasil. The consent to Operator was valid for the period up to 31.03.2026. But he is continuing operation at the adjoining area after expiry of CTO. Further, the quarry operator has blatantly disregarded the terms and conditions of the Consent to Establish (CTE) and Consent to Operate (CTO) granted by the Odisha State Pollution Control Board (OSPCB), along with the prescribed limits in the Environmental Clearance (EC). The mining is continuing in the said quarry and adjoining plots creating environmental degradation and irreparable loss to local ecology. Even during lease period, he has extracted thousands CUM of minerals illegally beyond the sanctioned limits approved by the competent authorities.

7. That Krushnachandrapur Laterite Stone Quarry over plot No. 886 and Khata No. 172 of Minor Mineral lease area of A 0.60 Dec at Krushnachandrapur under Ranpur Tahasil was leased out to the Respondent No. 10 on 08.04.2021 for five years for mining of Laterite stones, which expired on 31.03.2026. The EC for mining laterite stone for the said quarry was granted in favour Respondent No. 10 by SEIAA, Odisha on 24.03.2021.

The Copy of the Lease Agreement dt 08.04.2021 is Annexed as Annexure-2.

The copy of Environment Clearance dated 24.03.2021 is Annexed as Annexure -3.

8. That, the Respondent No. 10 obtained Consent to Establishment (CTE) and Consent to Operate(CTO)from the SPCB, Odisha on 17.09.2021 under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention & Control of Pollution) Act, 1981. As per the CTO, the annual extraction of laterite stone was set at 540 cubic meters per annum over a five-year plan period, restricted to a depth of 6 meters. The lessee has reportedly excavated the entire lease area of 0.60 acre along with excess area of 4 acres from the adjoining plots i.e. over plot No. 885, 888,894 and 1012 of Khata No. 172 beyond the allowed depth of 6 meters and beyond the production limits. As per the CTO, the amount of the laterite mines for the five years period should not exceeding 2700 CUM. But in this case the mining is thousands time much more than the production limits. Though CTO was valid up to 31.03.2026, after laps of validity, the mining operation is continuing by the Respondent No. 10.

The copy of CTE and CTO are annexed as Annexure – 4 Series.

9. That the lease holder has illegally extracted excess minerals from quarry in the lease period and also continuing mining works though the leased and CTO has expired in March 2026. However, excavation and extraction from the adjacent plots indicates substantial over-extraction, far exceeding the sanctioned limits and illegal mining after CTO expired.

10. That the quarry has been permitted for 6-meter depth and lessee has operated more than 10-meter depth of the quarry. The lessee has also used adjoining areas measuring about five acres beyond its permitted area and illegally extracted minerals. Therefore, by the general estimation, the Respondent No. 10 has extracted thousands CUM laterite mines and morrum. The excess mining has damaged the environment and local ecology.

12. The applicant has raised the issue regarding excess mining and illegal mining to different authorities. The applicant has made a formal representation dt 25.06.2026 to the public authorities arrayed as parties here in OA, but till yet no action has initiated against the private respondent. Hence, the applicant is filing this OA for protection of environment and imposition of environment compensation upon the private respondent/R-10 for irreparable loss to the environment and ecology.

The Representation dt 25.06.2026 made by the Petitioner is annexed as Annexure – 5.

13. That this Hon'ble Tribunal in addition to the Hon'ble Apex Court has time and again shown great enthusiasm in preserving the environment and passing judgments that are not only important for the present but also set precedents for the future of our naturally well-endowed nation.

14. It is humbly prayed and of utmost importance that the present matter be treated with same level of urgency by this Hon'ble Tribunal.

GROUND

The Applicant is filing the present Original Application from amongst the following grounds:

A. That the quarry lease expired in March 2026, yet mining operations are continuing thereafter. Any extraction of minerals after expiry of the lease period is illegal mining and amounts to grave environmental violation. Such post-expiry operations are per se unlawful and liable to be restrained forthwith, besides attracting environmental compensation under the Polluter Pays Principle.

B. The project proponent has blatantly violated the terms and conditions of the CTE, CTO and Environmental Clearance by excavating far beyond the sanctioned production limits, exceeding the permitted depth of 6 meters, and operating outside the demarcated leasehold area and presently operating the mines. These violations render the consents invalid and expose the lessee to penal action under the Water Act, Air Act and Environment (Protection) Act, 1986. As per special conditions (General Condition 33 and Special Condition No. 14) green belt shall be developed along the boundary of the mining area as per approved mining plan. But not a single plant has been developed by the lease holder. Further as per special condition No. 15, after completion of the mining operations or on expiry of lease period, the mine authority shall fill and level the quarry in order to make safe for the inhabitants.

C. That the excavation across the entire leasehold area, at depths exceeding 10 meters, coupled with mining over additional five acres of non-leased land, clearly demonstrates massive over-extraction and illegal removal of minerals, causing irreversible environmental damage.

D. That illegal mining has resulted in loss of green cover, habitat destruction and ecological imbalance, in violation of environmental

safeguards and constitutional mandates under Articles 21, 48A and 51A(g) of the Constitution of India.

E. That as per the stipulated conditions (clause 9.10) of EC, the mining lease holder shall after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been distributed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. But in the present case, the lease holder after expiry of the lease illegally operating over the plot and adjoining area.

F. That as per the clause 9.14 of EC, the PP shall plant and nurse a minimum of 100 number of saplings of native species along the approach roads, safety zone of lease area and in community areas in consultation with the Gram Panchayat. This is not complied and no trees has been planted by the Respondent No. 10.

G. That the absence of any action by District and State authorities shows the pathetic red tape attitude of the Government Organization towards the Environment and thus the applicant prays urgent intervention of this Hon'ble Green Tribunal and as such seeks the direction of this Hon'ble Court to the respondents to take action in a time bound manner.

H. That the Respondent Government Organizations would fail to uphold the provisions of the Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, in their true letter and spirit.

LIMITATION

That present application is within limitation as the same is preferred before the stipulated time period U/s 14 of the National Green Tribunal Act, 2010 which is a continuing cause of action. As the cause

of action is a continuous one and hence the present application is filed within limitation period.

INTERIM PRAYER

Hon'ble Tribunal may please to direct the District Collector, Nayagarh and Deputy Director of Mines, Phulbani Circle to take immediate steps to stop all the mining activities and excavation at Krushnachandrapur Quarry and adjoining areas under Ranpur Tahasil of Nayagarh District, Odisha pending final disposal of the Original Application.

PRAYER

In the present circumstances and in the interest of justice, it is most respectfully prayed that this Hon'ble Tribunal be pleased to pass an order thereby:

I. Directing to constitute of a joint committee of District Collector, Nayagarh, Dy. Director of Mines, Phulbani Circle, representative of SEIAA, Odisha; SPCB, Odisha & Directorate of Geology and other officers as Hon'ble Tribunal deems fit to inquiry regarding illegal mining over the plot No. 885, 886, 888,894 and 1012 of Khata No. 172 of Mouza Krushnachandrapur under Ranpur Tahsil of Nayagarh District, Odisha by Respondent No. 10 and submit its reports before the Tribunal.

II. Directing the Director of Geology, Govt. of Odisha and SPCB, Odisha to assess the extent/quantum of Minor Minerals including morrum, laterite stones, and other minerals excavated illegally from the said plots during the lease period and after the lease period and its

market value and imposition of environment compensation and recovery from the private respondent.

III. Directing District Collector, Nayagarh to take immediate steps to stop all the mining activities and excavation at Krushnachandrapur Mouza and adjoining area and seize the equipment used for the mining and take legal steps against Private Respondent.

IV. Directing MoEF, Govt of India to take action against the Respondent No. 10 as per Section 14A, 14B, 15, 15A of the Environment Protection Act, 1986 by imposition of penalty for violation of conditions of EC during mining operation and post-operation as illegal mining is still continuing without any statutory approval including fresh EC.

V. Fix the accountability/responsibilities of the concerned Govt. authorities for their inaction and willful dereliction of duties causing damage to environment.

VI. Pass any other order or directions that this Hon'ble Court may deems fit and proper in the facts and circumstances of the present case.

CUTTACK

By the Applicant through Counsel

DATE:- 09.07.2026



Akhand, Advocate

B.C.E. No.O-269/2023, Ph:7008816891

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. /2026/EZ**

IN THE MATTER OF: -

Pabitra Kumar Sahoo ...Applicant
VERSUS
State Of Odisha & Ors. ...Respondents

AFFIDAVIT

I, Sri Pabitra Kumar Sahoo, aged about 28 Years, S/o - Bhaskar Sahoo, At - Deuli, Po - Malisahi, PS - Sadar, Dist - Nayagarh, Odisha - 752070 do hereby solemnly affirm and state as follows: -

1. That I am the Applicant in the above-mentioned application and competent to swear this affidavit.
2. That I have read over the contents of the accompanying affidavit and the same are true to the best of my knowledge and belief and is drafted on my instruction.

Pabitra Kumar Sahoo

DEPONENT

VERIFICATION

Verified on this the 9th day of July 2026 at Cuttack
that the contents of the above counter affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified by;

Akhanda
Advocate

Pabitra Kumar Sahoo

The above named Deponent **DEPONENT**

Solemnly affirm on 9/7/2026

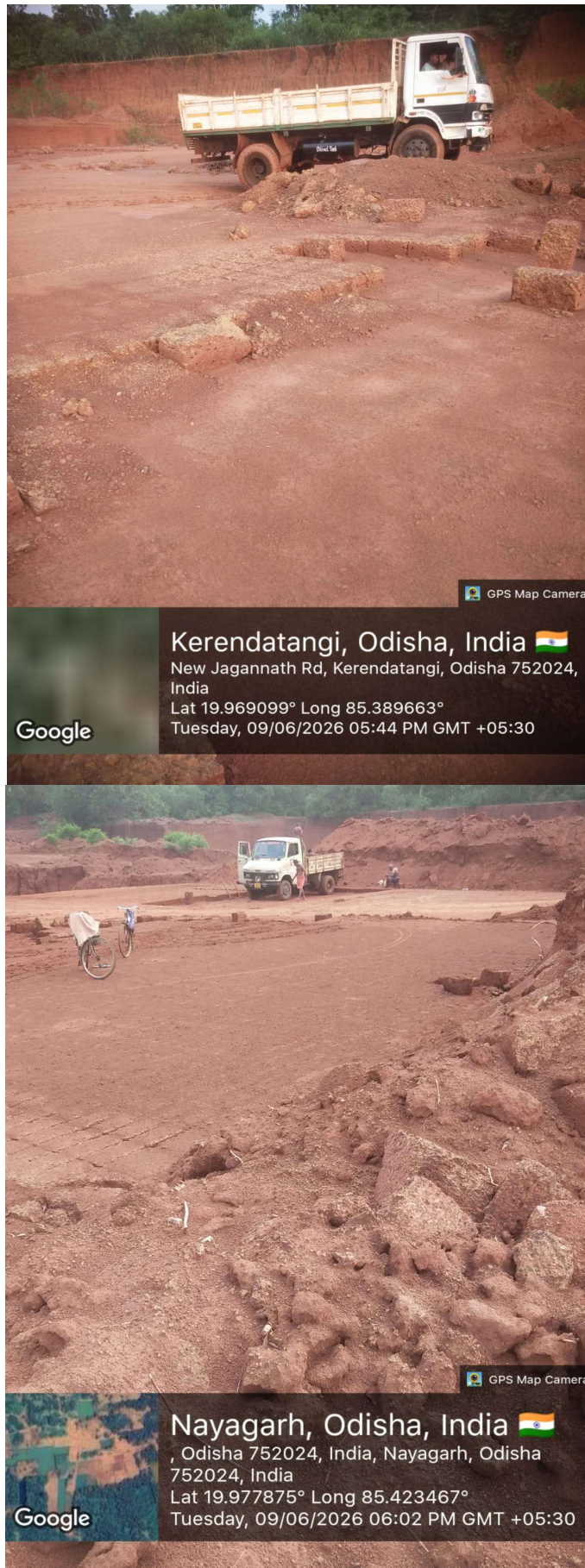
By *P.K. Sahoo* Being Identified

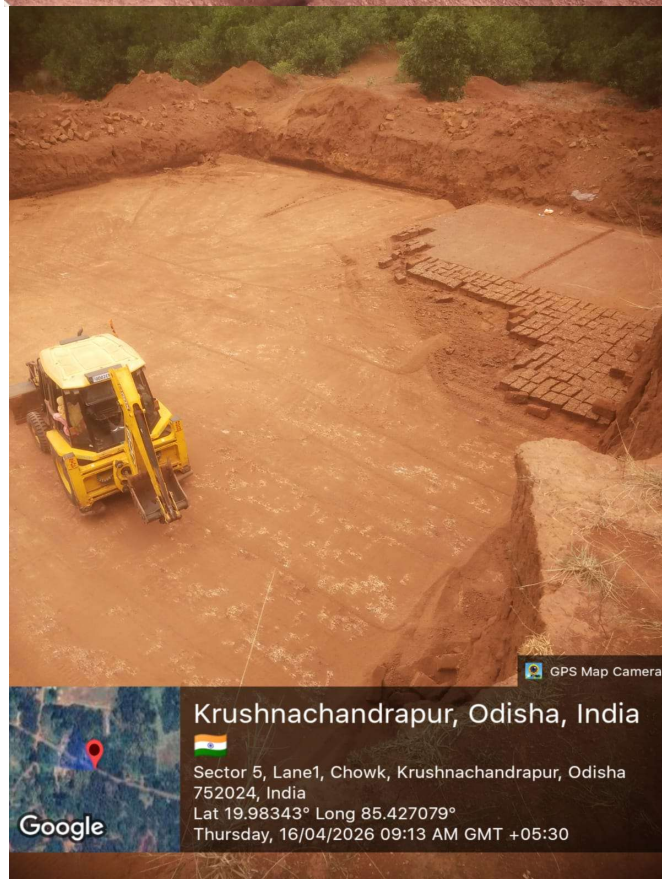
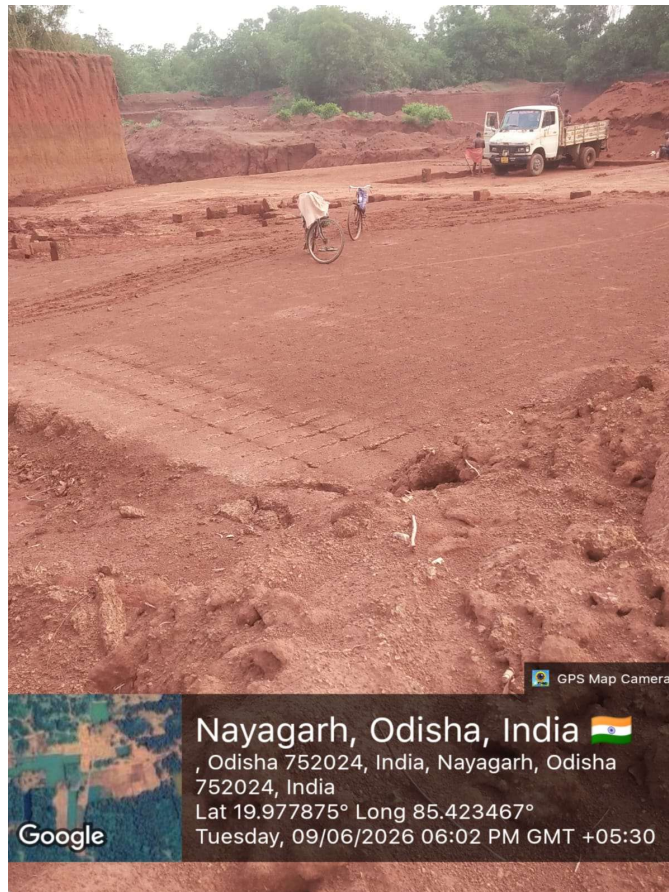
by *Akhanda*

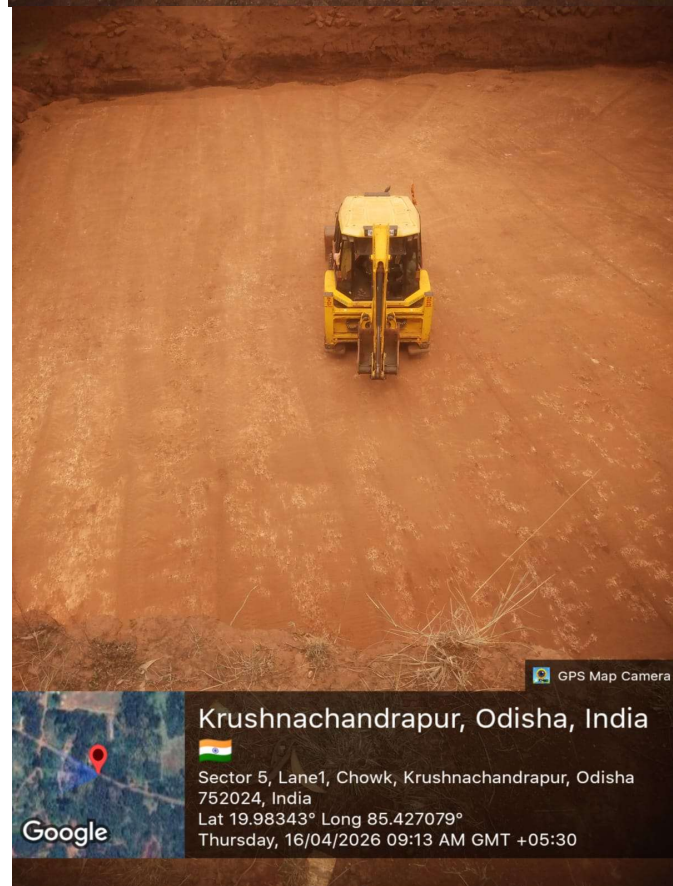
Surendra Prasad Dha
Advocate
NOTARY, CUTTACK

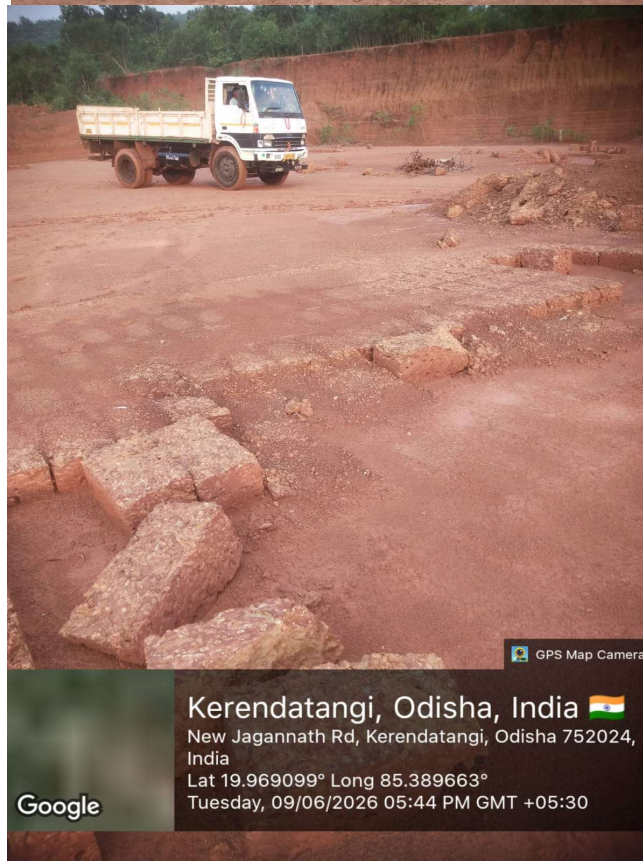
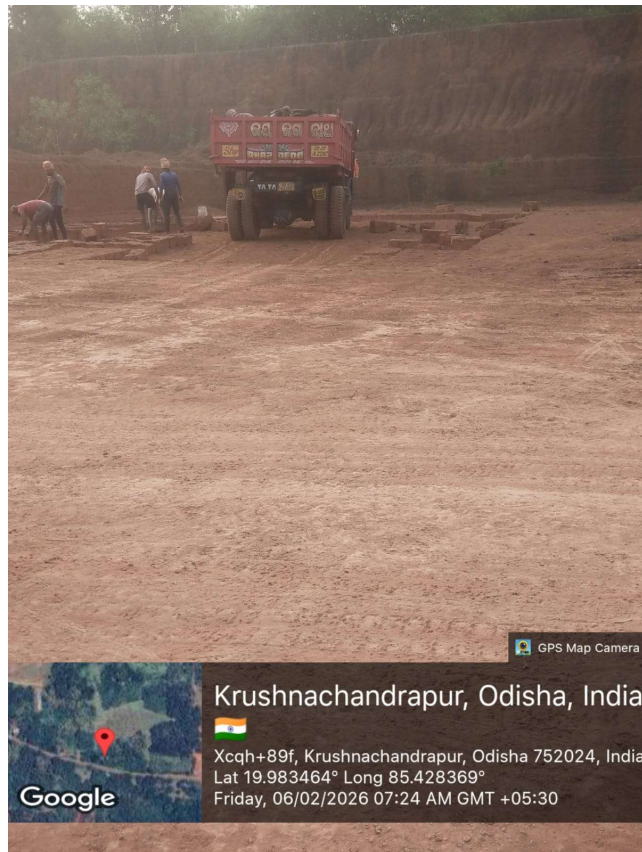
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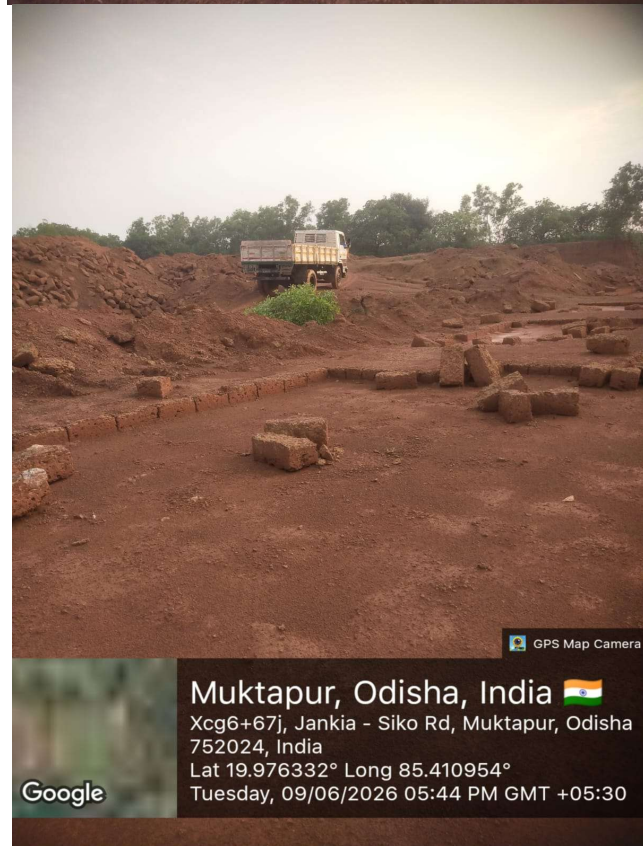
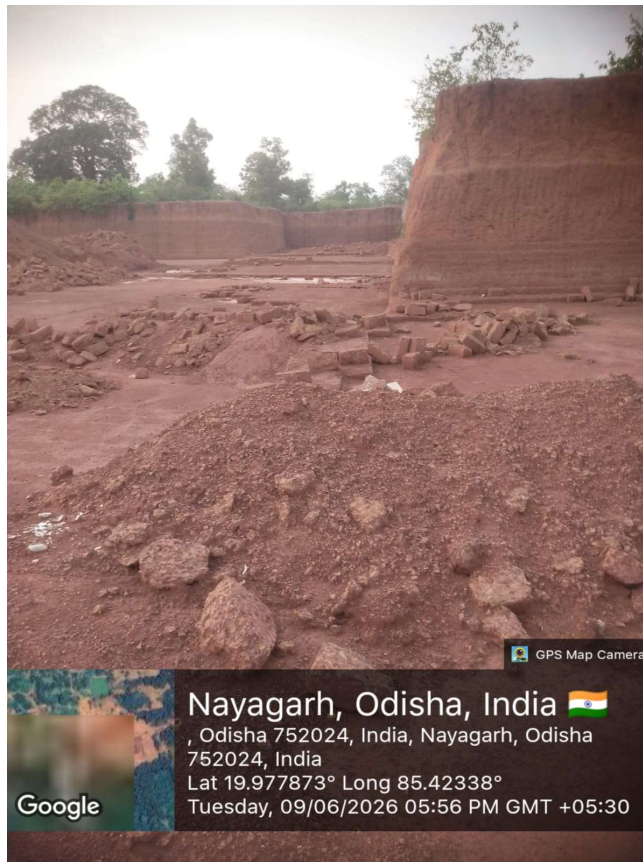












*True copy
 attested
 Richard, etc*

Nature of the Document : LEASE RENT RESERVED (IMMOVABLE)
 Date of Execution : 08/04/2021
 Document Number : 11412100631

Volume Number : 13
 Place of Execution : RANAPUR
 Registration Date : 09/04/2021

Registered Lease Rent Reserved (Immovable) Deed

FIRST PARTY DETAILS
 Name : TAHASILDAR RANPUR (GOVT)
 Photo :
 Thumb Impression :
 Signature :

SECOND PARTY DETAILS
 Name : ARUNA PATRA
 Photo :
 Thumb Impression :
 Signature :

PROPERTY DETAILS									
Sl.No.	District	Village/Thana	Khata	Plot	Property Area	Kisam	Market Value	Sabak Khata No.	Sabak Plot No.
1	NAYAGARH	KRUSHNA CHANDRA PUR-210	172	886	60 Decimal	PATITA	0	Not Available	Not Available
East		West		North		South		Property Transaction Details	
PLOT NO-894		SARHAD MOUZA		PLOT NO-885		PLOT NO-887 & 888		FULL PLOT TRANSACTED.	

IDENTIFIER DETAILS
 Name : PRADIP KUMAR SAHU
 Father's / Husband's Name : LATE KUMAR SAHOO
 Identifier Address : AT-KRUSHNACHANDRA PUR, PO-KAMAGURU, PS-CHANDPUR, DIST-NAYAGARH
 Profession :
 Cultivation :
 Signature :
 Photo :
 Thumb Impression :

REMARK DETAILS

Remark

APPROVED

*True copy
 attested
 Atchand, Adh*

R- stamp
Rs 23,377/-



27/05 Aruna Patra
Atkrushna by me

Atkrushna
27/04/21

Sanjay Kumar Samant
TAHASILDAR, RANPUR 27/4/21

STONE QUARRY

LONG TERM LEASE AGREEMENT FOR FIVE YEARS

SAIRAT CASE NO- 70 / 2020-2021

THIS INDENTURE made this 8th day of April 2021

BETWEEN

The GOVERNOR OF ODISHA represented through
Tahasildar, Ranpur, At/P.O./P.S.-Ranpur, Dist.-Nayagarh,
Odisha (hereinafter called the "Lessor")

AND

Aruna Patra, S/o-Musa Patra, aged about 39 years, by caste-
Khandayat, by profession -Business of At.-Krushnachandrapur,
Po-Kamaguru, P.S- Chandapur, Dist.- Nayagarh, Pin-752021,
Odisha, Mobile no.-9777521312, Adhar No.-5204 2568 6464
(hereinafter called the "Lessee" which expression shall where

Page | 1

Patra
Aruna 27/4/21

Pradip Kumar Saha
S/o Kamal Saha
Vijay Kumar Saha
S/o Kamal Saha
At - Kamaguru, P.S.-Kamaguru
Dist.- Nayagarh 27/4/21

Kamal Saha Patra
S/o Sudam Patra
AT - Kamaguru, P.S.-Kamaguru
Dist.- Nayagarh 27/4/21

context so admits be deemed to include his heirs,
utors, administrators, assignees) of the other part.

WHEREAS the lessee has applied to the competent Authority concerned for a quarry lease for 5 years i.e. from Financial year Feb. 2021 to Feb.2026 in accordance with the provision of the OMMC Rules, 2016 read with MMC Amendment rule, 2016 & in respect of the lands described in part-1 of the schedule land and to be deposited a sum of Rs.11,68,830 (Eleven Lakh Sixty eight thousand Eight hundred Thirty) only as Royalty After getting Environmental clearance from (SEIAA) vide Ref. No.- 271 (SEIAA) on dt 02/02/2021 the lessee has deposited royalty, surface rent, deed rent, contribution towards environment management fund as collection schedule below :-

TOTAL AMOUNT OF ROYALTY TO BE DEPOSITED FOR THE YEAR 01/04/2021 TO 31/03/2026 .

A- Security deposit for 5 years	= Rs. 50,000/-
B- EMD	= Rs. 7,400/-
C- Surface Rent	= Rs. 360/-
D- Dead Rent	= Rs. 18,000/-
E- Royalty and other total amount	

of 5 years under MGQ from 01/04/2021 to 31/03/2026.

i- Royalty $2700 \times 180 =$	Rs.4,86,000/-
ii- Addl.Charge $2700 \times 190 =$	Rs.5,13,000
iii-DMF(10% of Royalty) =	Rs. 99,900
iv-EMF(5% of Royalty) =	Rs. 49,950
v-TDS(2% of Royalty) =	Rs. 19,980
GRAND TOTAL	Rs., Rs.11,68,830

Sanjay Kumar Semantow
TANASILDAR, RANPUR
24/2/21

Arceena Pabre
24/2/21

Rodil Kumar Sahu
24/2/21

Komate Suresh Patra
24/2/21



Endorsement of the certificate of admissibility

Admissible under rule 25: duly stamped under the Indian Stamp Act, 1899 (Amendment act 1 of 2008) Act 1899, Schedule 1-A No. 35(a). Fees Paid : A5(a)-23377 ,, User Charges-410 ,Total-23787

Date: 08/04/2021

REGISTERING OFFICER

Signature of Registering officer

Endorsement under section 52

Presented for registration in the office of the Sub-Registrar Sub-Registrar RANPUR between the hours of 10:00 AM and 1:30 PM on the 08/04/2021 by ARUNA PATRA, son/daughter/wife of MUSA PATRA, of AT-KRUSHNA CHANDRA PUR, PO-KAMAGURU, PS-CHANDPUR, DIST-NAYAGARH, by caste General, profession Business and finger prints affixed.

Aruna patra

Signature of Presenter / Date: 08/04/2021

Signature of Registering officer.

Endorsement under section 58

Execution is admitted by :

Name	Photo	Thumb Impression	Signature	Date of Admission of Execution
TAHASILDAR RANPUR(GOVT)	Execution By TAHASILDAR RANPUR(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	Execution By TAHASILDAR RANPUR(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	Execution By TAHASILDAR RANPUR(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by Signature of the Registering officer	-----
ARUNA PATRA				08-Apr-2021

DSR/10.150 15.250/Admin/DSR/Endorsement/PrintEndorsement.aspx?id=1412100633&shift=D

Year form 01/04/2021 to 31/03/2022 only to be
sited .

i-Royalty of two months(540x180)=	Rs. 97,200
ii- Addl.Charge (540x190) =	Rs.1,02,600
iii-DMF(10% of Royalty) =	Rs. 19,980
iv-EMF(5% of Royalty) =	Rs. 9,990
v-TDS(2% of Royalty) =	Rs. 3,996
vi. Surface Rent =	Rs. 360/-
vii. Dead Rent =	Rs. 18,000/-
viii. Security deposit =	Rs. 50,000/-
ix. Cost of mining Plan =	Rs. 47,200/-

Total = Rs.3,49,326/-

2= 2nd Year form 01/04/2022 to 31/03/2023 to be
deposited.

i- Royalty (540) =	Rs. 97,200
ii- Addl.Charge(190) =	Rs. 1,02,600
iii-DMF(10% of Royalty)=	Rs. 19,980
iv-EMF(5% of Royalty) =	Rs. 9,990
v-TDS(2% of Royalty) =	Rs. 3,996

Total = Rs.2,33,766/-

3= 3rd Year form 01/04/2023 to 31/03/2024 to be deposited

i- Royalty (540) =	Rs. 97,200
ii- Addl.Charge(190) =	Rs. 1,02,600
iii-DMF(10% of Royalty)=	Rs. 19,980
iv-EMF(5% of Royalty) =	Rs. 9,990
v-TDS(2% of Royalty) =	Rs. 3,996

Total = Rs.2,33,766/-

4= 4th Year form 01/04/2024 to 31/03/2025 to be deposited .

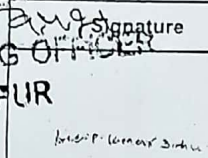
i- Royalty (540) =	Rs. 97,200
ii- Addl.Charge(190) =	Rs. 1,02,600
iii-DMF(10% of Royalty)=	Rs. 19,980

Kanjaya Kumar Samant
TASHIDAR, RANPUR
8/4/21

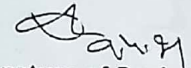
Arreana patra
8/4/21

Poojit Kumar Solu.
8/4/21

Kanateswarafan.
8/4/21

Identified by PRADIP KUMAR SAHU Son/Wife of LATE KUMAR SAHOO of AT-KRUSHNACHANDRA PUR, PO-KAMAGURU, PS-CHANDPUR, DIST-NAYAGARH by profession Cultivation				
Name	Photo	Thumb Impression	Signature	Date of Admission of Execution
PRADIP KUMAR SAHU		 41845783	 Pradip Kumar Sahu	09-Apr-2021

Date: 08/04/2021


 Signature of Registering officer

Endorsement of certificate of registration under section 60

Registered and true copy filed in : Office of the Sub-Registrar, RANAPUR

Book Number : 1 || Volume Number : 13

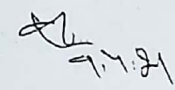
Document Number : 11412100631

For the year : 2021

Seal :

Date: 09/04/2021

Print



 Signature of Registering officer

iv-EMF(5% of Royalty) =	Rs. 9,990
v-TDS(2% of Royalty) =	Rs. 3,996
Total =	Rs.2,33,766/-

5th Year from 01/04/2025 to 31/03/2026 to be deposited .

i- Royalty (540) =	Rs. 97,200
ii- Addl.Charge(190) =	Rs. 1,02,600
iii-DMF(10% of Royalty)=	Rs. 19,980
iv-EMF(5% of Royalty) =	Rs. 9,990
v-TDS(2% of Royalty) =	Rs. 3,996
Total =	Rs.2,33,766/-

AND WHEREAS the competent authority has communicated his approval to the grant of lease on the terms, covenants and condition hereafter contained .

NOW THIS INDENTURE WITNESSTH as follows :-

The lessor hereby demises to the lessee the land describe in part 1 of the schedule hereunder written and delineated in the map hereunto annexed .

The said demised piece of land shall be held by the lessee for the year 01/4/2021 to 31/03/2026 subject to extension of agreement on five year basis on which the executed deed is registered under Indian Registration Act and Odisha Registration manual , subject to the terms, converts conditions hereafter provided .

IN WITNESS WHEREOF these presents have been executed in manner hereunder appearing the day and year first above written .

The schedule above referred to

Sanjay Kumar Samanta
MAHESWAR, RANPUR 21/4/21

Pranab Kumar
21/4/21

Pradip Kumar Samanta
21/4/21
Komalaswar Patra
21/4/21

PART- 1

ation and are of the lease

Village- Krushnachandrapur, P.S. No.-210

Tahasil- Ranpur, under Sub-Registrar, Ranpur, Dist.-Nayagarh,
Khata No.- 172 (One hundred Seventy two), Plot No.-886 (Eight
hundred Eighty six) , Area- A.O.60decimal , Kisam -Patita .

As per annexed and bounded by :-

On the North by- Plot no.-885

On the South by - Plot no.-887 & 888

On the East by- Plot no.-894

On the west by – Sarhad Mouza

PART- 2

Terms and condition of lease

The lease is subject to the condition laid down
in Rule 27 of OMMC Rule 2016 and also all other conditions
pertaining to lease as provided in the Rules.

CONDITION OF QUARRY LEASE :

1. The leasee is allowed to operate the source from
01/04/2021 to 31/03/2026 and shall life 27000 cubic
meters and during the period as per mining plan. The lease
shall deposit the balance lease dues subject to receipt of
clarification / instructions from higher quarters / Audit
recovery . In case of non receipt of instruction from higher
quarters this case has approved on 28th June 2019 by
Tahasildar Ranpur vide Letter no.- 1960 dt.-26/06/2019 .

The lease agreement shall be extended on long term basis
till 2026 subject to deposit of royalty and other charges etc.

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Sanghya Kumari Samantoni
TAHASILDAR, RANPUR
8/4/21

Arceen Patra
8/4/21

Pradip Kumar Saha
Kamala Saha Patra
8/4/21

ual basis will in the time 2026 as demanded by the
asildar Ranpur as per prevailing provisions. The
extension of lease shall be done through a fresh lease
agreement on long term basis.

2. The leasee shall pay to the State Government surface
rent within a fortnight of the extension of lease-deed for the
remaining period of the year with in a fortnight of the

execution of lease deed and thereafter pay yearly dead
rent on or before the 15th March of every year.

3. The leasee shall pay deed rent for the remaining
period of the year with in a fortnight of the execution of
lease

deed and thereafter pay yearly dead rent on or before
the 15th March of every year An account of the royalty
payable by him shall be kept by the competent authority
and as soon as the royalty payable by him becomes equal to
or in excess of the dead rent already paid by him. He shall

remove the minor minerals only after payment of the
royalty. Advance dead rent paid by him shall be deemed to
have been merged into the amount of royalty that he was
liable to pay.

4. The leasee shall pay to government compensation for
all damaged, injuries or disturbances which has been caused
by him in the course of operating the lease and shall
indemnify government against all claims which may be
made by third parties in respect of such damage,
injury or disturbances.

5. Quarrying operation shall commence within months
from the date of execution of the lease agreement. The

Sanjaya Kumar Samantara
ASILDAR, RANPUR
28/4/21

Aruna Pradhan
28/4/21

Pradeep Kumar Sahy
28/4/21
Kamal Chakrapani
28/4/21



shall thereafter carry on quarrying in a proper, skillful workman like manner.

6. If the lease deed not work upon the quarry for continuous period of six months, the leasee shall be liable to be cancelled. Unless prior permission has been granted for such stoppage by the competent authority on reasonable grounds.

7. The leasee shall allow reasonable facilities of access to other bonafide concessionaries.

8. If the minor mineral not specified in the lease is discovered in the leased area, the leasee shall report it forthwith to competent authority and the Director. The Proper lease or permit or permission of the competent authority in writing. If he fails to apply for a lease or permit to extract the newly discovered minor mineral within three months from the date of discovery of if he declares his intention not to work upon the minor mineral to any other person after observing the procedure prescribed in these rules for the above purpose.

Provided that if the mineral discovered is not a minor mineral the leasee shall not be entitled to any preference for the purpose of obtaining a lease for the new mineral, by reason only of the lands being included in his earlier lease for extraction of minor mineral.

9. The leasee shall not carry on or allow to be carried on any quarrying operation any point within a distance of -

Srija Kumar Samant
2/1/21

Arcana
2/1/21

Pradi Kumar
2/1/21

Kamal Suresh
2/1/21



a) One hundred meters from any railway line (except
and in accordance with the written permission of the
railway Administration concerned), National

Highway, State Highway, monuments, heritage
sites or any reservoir or

b) Within the distance of fifty meters from any tank,
canal, road (other than a National or State Highway
or other public works or building or inhabited sites),
except under and in accordance with the previous
permission of the collector. The Railway
Administration or the Collector, as the case may be
may grant such permission on such condition as it or
he may specify.

10. The state or Central Government shall have right to
construction of any road railway or canal, reservoir or to
lay electric or telephone lines in or over the land held under
the lease.

Provided that the leasee shall be given
sixty days prior notice before the right is exercised and the
area thus utilized shall be executed from the area held under
lease.

11. The lease may erect on the area granted him any
building and structure required for the purpose of quarrying
operations, provided he does not offend any lawful orders

issued by the office or authorities competent to issue
such orders.

12. The leasee shall at his own expenses, erect and all
times maintain and keep in good condition boundary marks
and pillars necessary to delineate the lease area.

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TAHASILDAR, RANPUR
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Rodip Kumar Sanu
8/4/21

Kamod Kumar Patan
8/4/21

The leasee shall obtain permission of the competent authorities of the forest department, Odisha to carry on any operation in forest area.

14. The leasee shall abide by the provisions of all laws for the time being in force relating to the working of the quarries

and matters affecting the safety, health and convenience of the persons employed for quarrying and of the public. He

shall also obey all existing law of way, water and other easements; and shall not use power cutters and other machinery in case of laterite quarry.

15. The lessee shall keep correct account of minor minerals quarried and dispatched and shall furnish a quarterly

return in FORM-T and annual return in Form-K to the competent authority and to the director regularly.

16. The leasee shall afford reasonable facilities for inspection of the quarries in the leased land, account and records pertaining to working of lease, to the competent authority and Director any other officer authorized by any of them. Such officer may issue directions to prevent wasteful extraction of minerals and to ensure observance of the

provisions of rules and specify the time limit not exceeding thirty days within which the directions shall be complied with. If he does not allow the inspecting officer reasonable facilities for inspection of fails to

comply with the direction within the specified time limit, the competent authority may forfeit the security deposit.

17. All accidents involving injury or loss of life or loss damage to property shall be reported forthwith to the Collector of the District.

Suryak Kumar Samant
8/4/21

Aranya Padua
8/4/21

Pradip Kumar Sahoo
8/4/21

Kamaleswar Pattnaik
8/4/21

18. If any Government dues payable under the lease agreement remain unpaid for one month beyond the date fixed in the lease agreement for such payment, the competent authority or any officer authorized by him may enter into the leased area and distrain all or any of the Minor minerals or other movable properties and may dispose of such of the distrained minor minerals or property as will be sufficient for satisfaction of the Government dues and all costs and expenses occasioned by the non-payment there. If any such Government dues remain unpaid over two months beyond the date fixed in the lease agreement for such payment, the competent authority may determine the lease and take permission of the leased area of re-entry without prejudice to such action as may be taken under the provisions of the Odisha Public Demands Recovery Act, 1962 for recovery of such dues.
19. The controlling authority shall have the right to pre-emption at current market rates over all minor minerals extracted or collected by the lessee and shall be indemnified by the lessee against the claims of any third party in respect of such minerals.
20. The lessee shall remove all minor minerals quarried before the end of the lease period or of its determination, if it is determined earlier and all other materials and structures within such reasonable period not exceeding two months or as the competent authority may allow. All minor mineral materials, machineries, buildings and other structures left in the leased

Sanjay Kumar Samantar
TANASIBAB, RAIPUR
8/1/21

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8/1/21

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Pradeep Kumar Sonu
8/1/21

Ramachandrapatnam
2/1/21

area after the date-line fixed or time allowed by the competent authority shall be deemed to be the property of the government. The competent authority may dispose of such property or the Government. The competent authority may dispose of such property by public auction and credit the sale proceeds to government account with the approval of controlling authority.

21. If any major mineral is found in the area in course of quarrying of minor minerals the lessee shall intimate in writing the fact to the competent authority forthwith and all lease shall be terminated without payment of any compensation to the lessee.
22. The lessee shall ensure proper maintenance of hill slopes so as to prevent major erosion and observe all such safeguards as provided in the Mines Act, 1952 and the Rules and Regulations framed there under from time to time.
23. The quarry owner shall carry out mining activities with appropriate environmental safeguards and shall take such steps for reclamation and raising of plantations in the lease area as prescribed in Rules 29 to 37 of the Granite conservation and Development Rules, 1999.
24. The lessee shall keep the government indemnified from any liability, compensation damage etc., arising out of his acts or omissions as lessee during the subsistence of the lease.
25. No rejected / off grade major minerals shall be removed on payment or royalty as minor mineral, under this rule.
26. If the land leased out is a private land, the lessee shall pay such just and reasonable compensation as may be agreed upon between the lessee and the owner of the land.

Sriyaya Kumar Sumantra
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Pradip Kumar Banu
28/4/21

Kamatheswar Patra
28/4/21

The lessee shall abide by the provisions of the Mines Act, 1952 and rules and regulations framed thereunder, the Explosives Act, 1884 and rules made thereunder for development of the source of minor minerals in workman like manner and for avoidance of any danger arising out of such winning of minor minerals.

28. In case the actual extraction exceeds the minimum guaranteed quantity, such mineral may be removed from the lease area only after payment of additional charge, royalty and contribution to the District Mineral Foundation on pro-rata basis.
29. As per the existing provision the lessee has obtained Environmental clearance from District Environment Impact Assessment Authority (SEIAA) BBSR vide letter No-879 (SEIAA) Dt. 21/02/2021 for operation of the source.
30. The environmental clearance shall be valid from the financial year Feb.2021 to Feb.2026 i.e. from the date of agreement to 28/02/2026.
31. The project proponent shall take statutory clearance / approval / permission from the concerned authorities in respect of his project as and when required.
32. Any change in mining technology/scope of working shall not be made without prior approval of the SEIAA.
33. The applicant will submit half-yearly compliance report on post environmental monitoring in respect of the stipulated terms and conditions in the Environmental Clearance to the

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Sanjeev Kumar Samant
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Pradipt Kumar Bora
21/2/21

Kamleshwar Patra
21/2/21



State Environmental Assessment Authority, (a. sha. SPCEB & Regional Office of the Ministry of Environment & Forest, Odisha on 1st June and 1st December of each Calendar Year.

34. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
35. All Mining activity shall be carried out as per approved mining plan prepared for this project.
36. No mining shall be carried out in the vicinity of natural manmade archaeological sites.
37. It shall be ensured that quarrying is not carried out within 500 metre of structures, bridges, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures.
38. The project proponent shall ensure that no mining activity takes place beyond 6 metre below ground level.
39. It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs / intervenes within the permitted depth, then also quarrying shall be stopped.
40. At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipments in the area at the time of closure of the operation of the quarry.
41. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
42. Drilling and blasting (wherever required) shall be done only by licensed explosive agent by the proponent after obtaining required approvals from competent authorities.
43. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.

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Sujaya Kumar Samantone
THASLEKAR, RAIPUR
8/1/21

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Pradeep Kumar Sonu
8/1/21

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Rameshwar Patra
8/1/21

4. Blasting shall be carried out in a such a manner that the splinters generated shall not fall beyond the mining lease area. Blasting shall be carried out after announcing to the public adequately through public address system to avoid any accident.
45. **Greenbelt** shall be developed along the boundary of mining lease area, with the native tree species.
46. Fugitive dust emissions from all the sources should be controlled regularly.
47. Water spraying arrangement on haul roads, should be provided and properly maintained.
48. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
49. The following measures are to be further implemented to reduce air pollution during transportation of mineral.
 - i. Roads shall be graded to mitigate the dust emission.
 - ii. Overloading of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
50. The following measures are to be implemented to reduce Noise pollution.
 - i. Power and regular maintenance of vehicles and other equipment
 - ii. Limiting time of exposure of workers to excessive noise.
 - iii. The workers employed shall be provided with protection equipment and earmuffs etc.
 - iv. Speed of trucks entering or leaving the mine is to be limit to moderate speed of 25 kmph to prevent undue noise from empty trucks.

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Sriyoga Kumar. Simuntara
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Artena Patra
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Komalakumar Patra
21/1/21

Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010 issued by the MoEF, GOI.

52. Topsoil, if any, Shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
53. The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and groundwater), if any, required for the project.
54. The project proponent shall take all precautionary measures during mining operation for conservation of flora and fauna.
55. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans-boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by SPCB, Odisha.
56. The proponent shall take necessary measures to ensure no adverse impacts due to mining operations on the human habitation existing nearby.
57. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/Municipal Corporation, Urban Local Body and the Local NGO.
58. The proponent shall all other mandatory clearances from respective departments.
59. The proponent should re-vegetate the area through indigenous plants which were removed from the areas for the mining.
60. The area should be prepared in such a way as to stimulate/ensure the re-growth of vegetation.
61. The SEIAA, BBSR may revoke or suspend the order, if implementation of any of the above conditions is not

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TAHASILDAR, RANPUR
8/1/24

Aruna Kumar
8/1/24

Pradip Kumar Sahu
8/1/24

Kamala Swardatm
8/1/24

- satisfactory. The SEIAA, BBSR reserves the right to alter/modify the above conditions or stipulate any further condition the interest of environment protection.
62. The conditions stipulated in the environmental clearance must be totally complied with before the lease granting authority.
 63. Concealing the factual information or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 64. That the grant of this Environment Clearance is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time being in force, rests with the lease granting authority/project proponent.
 65. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
 66. The Lessee shall abide by all the provisions contained in Odisha Minor Mineral Concession Rules, 2016 read with Odisha Minor Mineral Concession(Amendment) Rules, 2014 and 2016 & act upon accordingly.
 67. The Lessee shall act as per the stipulated 9 conditions of SEIAA, BBSR issued vide memo No. ~~924~~ dt. ~~20/03/2021~~ For any deviation on the part of the lessee, the lease agreement shall stand cancelled and Competent Authority. Stipulated 9 conditions as mentioned below the Annexure -1
 68. The Lease should deosited additional Charges i.e. ~~55%~~ of royalty through proper quarter as per Govt. Clarification vide letter no.- 16311 dated 25/05/2016 of revenue and D.M. department.

Sanjaya Kumar Samant
TANASHAH, BANGPUR

Arora Patan

Roadi P Kumar Sohni
24/1/24

Kamaleshwar Patan
24/1/24

PART - III

Liberties, Power and Privileges to be exercised and enjoyed by the Lessee.

1. To enter upon and use the land, described in Part-I of the Schedule during the term hereby demised to carry on all operations necessary for extraction, collection, stacking, processing, transport and disposal of minor mineral / minerals leased in natural or in processed / converted form.
2. To make roads, tram ways, install machineries, lay electric and telephone line, on and over the said lands.
3. To use water from streams, watercourses and springs in and upon the said lands in natural state or by means of impounding with the written permission of the Collector of the district.

PART-IV

Restriction and conditions as to exercise of liberties, powers and privileges in Part - II

1. No Land shall be used for surface operation if objection is raised by the competent authority or the Collector of the district to the effect that use of the land will be detrimental to public interest.
2. The lessee shall not cut or injure any tree in the leased area falling within Reserved / Protected forest without prior permission of the Divisional Forest Officer or the officer

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TAHASILDAR, RANPUR
8/4/14

Arjun Kumar
8/4/14

Pradip Kumar Sonu
8/4/14

Namdeo Suresh Patil
8/4/14

authorized by him in his behalf and upon payment or royalty and fees for compensatory afforestation as may be specified.

PART - V

Liberties, powers and privileges reserved to the State Government.

The state Government or any officer or persons authorized by it in that behalf has the liberty and power to enter into and upon the leased area to carry on any operation in connection with survey, sampling, testing, quarrying, processing stacking and transportation of mineral as may be deemed necessary.

PART-VI

Provision, regarding Rents and Royalties

1. The lessee shall during the subsistence of this lease pay to Government royalty in respect of any minor mineral removed by him from the leased area at the rates Rs180/-per Cubic Meters and surface rent at the rate prescribed in Schedule I.
2. All payments relating to rents, royalties, fees, etc. as provided under these rules shall be paid to the State Government free from all deductions, at the District Treasury /Sub-Treasury and in such manner as the competent authority may prescribe.
3. For the purpose of computing the royalty, the lessee shall keep correct account of the mineral produced, stacked and removed from the lease area and submit a return to the competent authority and Director in FORM-O.

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Sanjay Kumar - Simintra
TANASILDAR, RANPUR

Pradi P Kumar Sen
8/4/21

Aranya Patra
8/4/21
Samal Sagar Patra



4. The lessee shall pay royalty in advance and the differential amount if any on computation shall be paid by 31st March every year or before execution of the agreement.
5. The lessee shall pay surface rent in advance and not later than 31st March every year or before execution of the agreement.

Signed by Sampat Kumar Samantara
TAHASILDAR, RANPUR
 For and on behalf of Government of Odisha, in the presence of

1. Manoj Kumar Sena 8/11/11

2. Pranav Kumar 8/11/11

Signed by Aruna Patra Lessee in the
 presence of

1. Radip Kumar Sena 8/11/11

2. Kamata Sagar Patra 8/11/11

Sampat Kumar Samantara
TAHASILDAR, RANPUR
 8/11/11

Aruna Patra
 8/11/11

Radip Kumar Sena

8/11/11

Kamata Sagar Patra
 8/11/11

STATEMENT SHOWING CALCULATION OF LEASE (ROYALTY)
AMOUNT AS PER THE YEAR WISE PRODUCTION

Year	Quantity as per mining plan (in cum)	Royalty (in Rupees)
01/04/2021 to 31/03/2022	(540x180)(540x190)	1,99,800/-
01/04/2022 to 31/03/2023	(540x190)	1,99,800/-
01/04/2023 to 31/03/2024	(540x190)	1,99,800/-
01/04/2024 to 31/03/2025	(540x190)	1,99,800/-
01/04/2025 to 31/03/2026	(540x190)	1,99,800/-

Sanjay Kumar Samantaray
Tahasildar, Ranpur.
TAHASILDAR, RANPUR 8/11/21

Typed and Prepared by :
Trinath Kumar Samantaray
Advocate, Ranpur.

Aranya Putra
8/11/21

Pisabir Kumar, Sonu
8/11/21

Ramachandra Patra
8/11/21

ANEXURE- 1

Stipulated Conditions:-

- 1) This environmental clearance shall be valid for the lease period as recommended by the lease granting authority.
- 2) The project proponent shall take statutory clearance /approval /permission from the concerned authorities in respect of his project as and when required.
- 3) Any change in mining technology/scope of working shall not be made without prior approval of the SEIAA BBSR .
- 4) The applicant will submit half-yearly compliance report on post environmental monitoring in respect of the stipulated terms and conditions in the Environmental Clearance to the District Environmental Impact Assessment Authority SEIAA BBSR , SPCB & Regional Office of the Ministry of Environment & Forest, Odisha on 1st June and 1st December of each Calendar Year.
- 5) Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
- 6) Mining activity shall be carried out as per approved mining plan prepared for this project.
- 7) No mining shall be carried out in the vicinity of natural /manmade archeological sites.
- 8) It shall be ensured that quarrying is not carried out within 500m of structures, bridges, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures.
- 9) The project proponent shall ensure that no mining activity takes place beyond 6m below ground level.
- 10) It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted depth, then also quarrying shall be stopped.
- 11) At the end of mine closure, the Proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area at the time of closure of the operation of quarry.
- 12) Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- 13) Drilling and blasting (wherever required) shall be done only by licensed explosive agent by the proponent after obtaining required approvals from Competent authorities.

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Sanjay Kumar Samantar
TAHA SILDAR, RANPUR
8/4/21

Aravind Patra
6/11/21

Sohu
2/4/21

Pradeep Kumar

Kamala Swarupam
2/4/21

- 14) The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
- 15) Blasting shall be carried out in such a manner that the splinters generated shall not fall beyond the mining lease area. Blasting shall be carried out after announcing to the public adequately through public address system to avoid any accident.
- 16) **Greenbelt** shall be developed along the boundary of mining lease area, with the native tree species.
- 17) Fugitive dust emissions from all the sources should be controlled regularly.
- 18) Water spraying arrangement on haul roads, should be provided and properly maintained.
- 19) Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
- 20) The following measures are to be further implemented to reduce air pollution during transportation during transportation of mineral.
 - Roads shall be graded to mitigate the dust emission.
 - Overloading of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
- 21) The following measures are to be implemented to reduce Noise pollution.
 - (i) Power and regular maintenance of vehicles and other equipment
 - (ii) Limiting time of exposure of workers to excessive noise.
 - (iii) The workers employed shall be provided with protection equipment and earmuffs etc.
 - (iv) Speed of trucks entering or leaving the mine is to be limit to moderate speed of 25 kmph to prevent undue noise from emntv trucks.
- 22) Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010 issued by the MoEF, GOI.
- 23) Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- 24) The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and groundwater), if any, required for the project.

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2/4/21

Aruna Patra
2/4/21

Pradip Kumar Sahu
2/4/21

Kamakeswar Patra
2/4/21

The project proponent shall take all precautionary measures during mining operation for conservation of flora and fauna.

Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans-boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by SPCB, Odisha.

- 27) The proponent shall take necessary measures to ensure no adverse impacts due to mining operations on the human habitation existing nearby.
- 28) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad / Municipal Corporation, Urban Local Body and the Local NGO.
- 29) The proponent shall obtain all other mandatory clearances from respective departments.
- 30) The proponent should re-vegetate the area through indigenous plants which were removed from the areas for the mining.
- 31) The area should be prepared in such a way as to stimulate/ensure the regrowth of vegetation.
- 32) The DEIAA, Nayagarh may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The DEIAA, Nayagarh reserves the right to alter /modify the above conditions or stipulate any further condition the interest of environment protection.
- 33) The conditions stipulated in the environmental clearance must be totally complied with before the lease granting authority.
- 34) Concealing the factual information or **failure to comply** with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- 35) That the grant of this Environment Clearance is issued from the environmental angle only, and does not absolve the project proponent from the **other statutory obligations prescribed under any other law** or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time being in force, rests with the lease granting authority/project proponent.
- 36) Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

Page 23

Truecopy
attested
Anand

P. S. Aditya Kumar, B.O.N.U.
8/11/21

Kamale Subash Patra
8/11/21

Artema P. S. Patra
8/11/21

Sanjay Kumar Samant
8/11/21



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY ODISHA, BHUBANESWAR

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-2540669, E-mail-seiaaorissa@gmail.com

Letter No 96A/SEIAA

Dt. 24.03.2021

File No. SEIAA-879/11-2020

To

Sri.Arun Patra,
At-Krushnachandrapur,Po-Kamaguru,
Dist-Nayagarh

Sub: Proposal for mining of laterite stone from Krushnachandrapur Laterite Quarry-3 over an area of 0.60 acres or 0.24 ha at village- Krushnachandrapur, Tahasil-Ranpur, District-Nayagarh of Sri.Arun Patra -Environmental Clearance reg.

Ref: Proposal No: SEIAA-879/11-2020 dt. 18.11.2020

Sir,

This is with reference to the application dated 18.11.2020 for grant of environmental clearance (submitted in the offline mode) for the proposed activities mentioned above.

2. The application has been submitted in the offline mode because it is a case of minor mineral extraction involving area of less than 5ha. (a B2 category project), and there is no provision at present for filing EC application for such cases in the online mode before SEIAA in the PARIVESH portal(the relevant application Form-IM does not appear on the screen of the said portal when EC application is to be filed to SEIAA). The applicant has submitted the application in Form-I,i.e. the Form in which applications for minor mineral projects were being submitted upto the year 2016 before SEIAA. The Form-I does not contain some of the situational information relating to environmental sensitivity, but much of the required information has been submitted by the applicant in the Checklist and also in the PFR. The State Govt. vide their letter no.21253/F&E dated 05.11.2019, have requested the MoEF&CC to make necessary provision in the PARIVESH portal to facilitate filing of environmental clearance applications for minor

mineral projects before SEIAA in the online mode; but so far the necessary provision has not been given in the said portal.

3. The application in Form-I is supported by other necessary documents, namely the PFR, DSR, EMP, Approved Mining Plan and Checklist.
4. The Tahasildar, Ranpur who is the lease granting authority in this case is responsible for monitoring strict compliance by the project proponent with the following conditions of grant of environment clearance.
5. **The proposed activities in a nut shell are as follows: -**
 - a. This is a proposal for mining of Laterite stone from **Krushnachandrapur Laterite Quarry-3** located at **Village- Krushnachandrapur, Tahasil- Ranpur, District- Nayagarh, Odisha** over lease area of 0.60 acres or 0.24 ha.
 - b. The mine area is a part of the Survey of India Toposheet No. 74E5 bounded by Latitude:19°58'38.45" N to 19°58'39.96" N and Longitude:85°25'23.32" E to 85°25'25.74"E.
 - c. The mining lease is an identified sairat source in the DSR. The Krushnachandrapur Laterite Quarry-3 sairat source has been leased out under the OMMC Rules,2016 by Tahasildar, Ranpur to Sri.Arun Patra on the basis of public auction for a lease period of 5 years.
 - d. The mining plan of the mining project prepared on behalf of successful bidder (lessee)has been approved by Deputy Director Geology, Directorate of Geology, Bhubaneswar on 13.07.2020.
 - e. As per the approved mining plan submitted, it is observed that the mineable reserve in the lease area is 3357 cum of laterite stone.
 - f. The project proponent has not furnished the alignment of the extraction path for laterite stone transportation. As reported by the Tahasildar/PP in the Checklist, the metalled road is at a distance of 1.11Km from the mining lease area.
 - g. The cluster certificate has been furnished by the Tahasildar certifying that there is no other mines located within 500 meters from the periphery of the proposed mine lease area. As reported by the Tahasildar, this sairat source is not a part of any cluster.
 - h. The Tahasildar vide letter no.3664 dated 12.11.2020 has submitted that the proposed quarry is situated on non-forest land, even after verification of the DLC report.
 - i. As per the approved mining plan, it is observed that laterite stone from the quarry will be extracted by semi-mechanized method with annual extraction of laterite

stone not exceeding 540 cum (maximum production capacity) during the valid lease period.

6. This proposal conforms to the item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project falls under Category B2 as the mining lease area is less than 5 ha).

7. The proposal is duly appraised by the SEAC in its meeting held on 23.02.2021. The SEAC has submitted the appraisal report and recommended for grant of EC, vide their letter no. 153/SEAC-Misc-02 dated 25.02.2021.

8. The Environmental Clearance is accordingly granted to the proposed activity of laterite stone mining / quarrying which shall take effect from the date of registration of duly executed lease deed in this regard by the Tahasildar and shall be coterminous with the expiry of lease period.

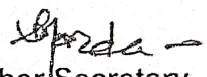
9. Stipulated Conditions:

- 9.1 Demarcation of the quarry lease area by posting durable concrete pillars of 1m height above ground is a must prior to starting the quarry operation.
- 9.2 Maximum quantity of quarry material that can be permitted by the lessor to be removed from the quarry area is 540Cum in a full year (January to December) and total production from the quarry shall be 2700Cum during the valid lease period of five years as per the approved mining plan. Any flouting of this quantitative restriction shall make this EC liable to cancellation.
- 9.3 Any change in the calendar plan, change in production quantity or method of mining shall not be made without prior approval of the SEIAA. Mining activity shall adhere to the working parameters of approved mining plan prepared for this project.
- 9.4 No mining shall be carried out in the vicinity of natural /manmade archeological sites.
- 9.5 It shall be ensured that quarrying is not carried out within 500 m of structures, bridges, embankment, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures. Pursuant to Hon'b'e NGT in its Order dated 21.07.2020 in OA No-304/2019 in the matter of M.Haridasan & Ors. Vrs State of Kerala and to comply with the direction made therein "No stone quarry without involving blasting will be operated within 100 m (minimum distance criteria) from Residential/public buildings, inhabited sites, other location, etc".
- 9.6 The project proponent shall ensure that no mining activity takes place beyond 6 m below ground level.
- 9.7 It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted depth, then also quarrying shall be stopped.
- 9.8 Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.

- 9.9 The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and groundwater), if any, required for the project.
- 9.10 Pursuant to MoEF & CC, O.M No 22-34/2018-1A.111 dated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No. 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- 9.11 **No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission.** Transportation of minerals through existing rural roads can be allowed only by the concerned State Govt. Department/Gram Panchayat and only after required strengthening such that the carrying capacity of road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.
- 9.12 Vehicles hired for transportation of minor mineral from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 9.13 The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.
- 9.14 The project proponent shall take all precautionary measures during mining operation for conservation of flora and fauna. The PP shall plant and nurse a minimum of 100 number of saplings of native species along the approach roads, safety zone of lease area and in community areas in consultation with the Gram Panchayat.
- 9.15 Water spray should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation of the mineral.
- 9.16 A scheme for disposal of waste generated shall be prepared and faithfully implemented. The sites where tree plantation shall be raised must be specified and protection measures for the saplings planted have to be undertaken by the project proponent.
- 9.17 Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and

- trans-boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by SPCB, Odisha.
- 9.18 Permanent barricading/barbed wired fencing of the mining lease area site shall be done after completion of mining activities to prevent any danger for stray animals and human habitations from accidents.
 - 9.19 The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine. Filling of the ditch by fly ash is to be ensured by the lessee, as also fencing the area, guard wall for safety of cattle & traffic.
 - 9.20 Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report.
 - 9.21 The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.
 - 9.22 It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF & CC, Bhubaneswar, in hard and soft copies on 1st day of January, April, July, October of each calendar year, failing which EC is liable to be revoked.
 - 9.23 At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.
 - 9.24 The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non-compliance and also ensure that the project proponent submits quarterly compliance reports.
 - 9.25 The concerned Regional Office of the MoEF & CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
 - 9.26 A copy of the clearance letter shall be sent by the proponent to concerned Gram Panchayat /Panchayat Samiti /ZilaParisad /Municipal Corporation / Urban Local Body as the case may be.
 - 9.27 Project proponent shall obtain Consent to Operate from the OSPCB and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the State Pollution Control Board.
 - 9.28 The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.

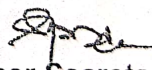
- 9.29 The Project Proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.
- 9.30 Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this environment clearance besides attracting penal provisions in the Environment (Protection) Act, 1986.
- 9.31 The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
- 9.32 This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 9.33 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.


Member Secretary

Memo No 965/SEIAA /Dt. 24.03.2021

Copy to

1. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharapur, Bhubaneswar for information.
4. Deputy Secretary, MM&S Branch of Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
5. Collector & ADM, Nayagarh, / Sub Collector, Nayagarh/ Tahasildar, Ranpur for Information and necessary action.
6. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
7. Guard file for record.


Member Secretary





E-mail: rospcb,berhampur@ospceboard.org
Website: www.ospceboard.org

REGIONAL OFFICE OF THE
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
2nd Floor, New Division Office, IDCO, Berhampur Division,
Industrial Estate, Berhampur, Dist- Ganjam - 760008, Odisha, India

By REGD. POST

No. 3021 / CTE-1560/2021

Date 13/09/2021

OFFICE MEMORANDUM

In consideration of the online application no: 3615800 for obtaining Consent to Establish of M/s. Krushnachandrapur Laterite Stone Quarry, the State Pollution Control Board is pleased to convey its Consent to Establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 for Excavation/Quarrying of Laterite Stone – 540 M³/Annum in the district of Nayagarh with following conditions.

GENERAL CONDITIONS:

1. This consent to establish is valid for product, method of mining and capacity mentioned in the application form. This order is valid for five years, which means the proponent shall commence mining activities for the proposal within a period of five years from the date of issue of this consent to establish order. If the proponent fails to commence mining activities for the proposal within five years then a renewal of this consent to establish shall be sought by the proponent.
2. The mine shall apply for grant of consent to operate under section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 & Air (Prevention and Control of Pollution) Act, 1981 at least 3 (three) months before the commencement of production and obtain Consent to Operate from this Board.
3. This consent to establish is subject to statutory and other clearances from Govt. of Odisha and /or Govt. of India, as and when applicable.

SPECIAL CONDITIONS:

A. GENERAL:

1. Consent to establish of the mine is granted over Khata No. 172, Plot No.886, an area of 0.60 Acre/ 0.24 Hectare, at-Krushnachandrapur under Tahasil-Ranpur, Dist- Nayagarh.
2. This consent to establish granted under Section 25 of Water (Prevention & control of Pollution) Act, 1974 and Section -21 of Air (Prevention and control of Pollution) Act 1981 subject to the mining plan approved by the Deputy Director, Geology, Bhubaneswar, under Odisha Minerals (Prevention of Theft, Smuggling and Illegal Mining and Regulation of Possession, storage, Trading and transportation) Rules, 2007 and Environmental Clearance obtained from SEIAA.

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attested
Achal, An*

3. The mine shall comply to the provisions of Environmental Protection Act, 1986 and the rules made there under with their amendments from time to time such as the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 as amended from time to time, Hazardous Chemical Rules, / Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 etc. and amendments there under. The industry shall also comply to the provisions of Public Liability Insurance Act, 1991, if applicable.
4. No mining activity shall be carried out in the vicinity of natural/manmade archaeological sites.
5. Mining shall not be carried out below the ground level under any circumstances. If ground water table occurs /intervenes within the permitted depth then also quarrying shall be stopped.
6. After the completion of the mining operations or on expiry of lease period, the mine authority shall fill and level the quarry area in order to make safe for the inhabitants.
7. The proponent shall take necessary measures to ensure no adverse impact caused due to mining activities on the human habitations existing nearby.
8. The Board may impose further conditions or modify the conditions as stipulated in this order during installation and / or at the time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and / or information are found to have been suppressed / wrongly furnished in the application form.
9. The Mine shall abide by the Order of the National Green Tribunal, Principal Bench, New Delhi, dtd. 21.07.2020 in the matter of O.A. No. 304/2019.

B. WATER POLLUTION:

1. The mining shall not affect the existing sources of irrigation or drinking water.
2. Water sprinkling arrangements shall be provided at all haul roads, transportation roads, quarry areas, stack yard and other dust generating points to control fugitive dust emission.
3. Surface runoff shall be allowed to flow through garland drains and the accumulated water in the garland drains shall be passed through settling ponds to allow the silt to be settled before final discharge to surrounding environment.

C. AIR POLLUTION:

1. The mine shall maintain ambient air quality in order to meet the prescribed standard as per National Ambient Air Quality Standard.
2. Wet drilling is to be adopted to control dust emission. Drilling and blasting shall be done only by licensed explosive agent by the proponent after obtaining required approvals from competent authorities.
3. Loading and unloading activities including all transfer points should have efficient dust control system arrangements.

D. SOLID & HAZARDOUS WASTE:

1. The OB shall be properly stacked in the earmarked area as per the approved mining plan and it should not cause any environmental problems.
2. Mineral rejects shall be disposed off on low lying areas inside the mine lease hold area in proper manner without causing any environmental pollution.


17/09/2021
REGIONAL OFFICER

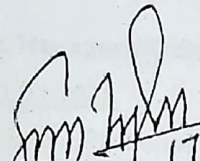
To,

Sri Aruna Patra, Lessee,
M/s Krushnachandrapur Laterite Stone Quarry
At/PO- Krushnachandrapur, Kamaguru, Ranpur,
Dist: Nayagarh- 752021 (Odisha)

Memo No. 3022 ⁽⁵⁾ / Date 17/09/2021 /

Copy forwarded to:

1. The Member Secretary SPC Board, Odisha, Bhubaneswar
2. The Collector & District Magistrate, Nayagarh,
3. The D.F.O., Nayagarh.
4. The Dy. Director, Mines, Bhubaneswar.
5. Copy to Guard File.


17/09/2021
REGIONAL OFFICER

*True copy attached
As per, An*



E-mail: rospcb.berhampur@ospcbboard.org
Website: www.ospcbboard.org

REGIONAL OFFICE OF THE
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
2nd Floor, New Division Office, IDCO, Berhampur Division, Industrial Estate,
Berhampur, Dist- Ganjam - 760008, Odisha, India

CONSENT ORDER

No. 3023 / CTO-2090/2021

By Regd. Post

Date 17/09/2021

CONSENT ORDER NO. 1252/2021-22

Sub: Consent to operate U/S 25/26 of Water (PCP) Act, 1974 and U/S 21 of Air (PCP) Act, 1981

Ref: Your online consent to operate application ID No: 3615910

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

Name of the Mine: -M/s Krushnachandrapur Laterite Stone Quarry of Sri Aruna Patra, over Plot No.886, Khata No. 172 of Minor Mineral Mine lease area of 0.60 Acre or 0.24 Hectare, At- Krushnachandrapur, Tahasil-Ranpur, Dist- Nayagarh.

Name of the Occupier & Designation: -Sri Aruna Patra, Lessee

Address: -At/PO-Krushnachandrapur, Kamaguru, Ranpur, Dist: Nayagarh(Odisha)

This consent order is valid for the period up to 31.03.2026

This consent order is valid for the product quantity, specified outlets, discharge quality and quality, specified chimney/stack, emission quantity and quantity of emissions as specified below. This consent is granted subjected to the general and special conditions stipulated therein.

A. Details of Products Manufactured

Sl.No.	Product	Quantity
1	Excavation/Quarrying of Laterite Stone	540 cu. meters / annum

B. Discharge permitted through the following outlet subject to the standard

Outlet no	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr.	Prescribed standard in mg/l except pH			
				pH	TSS	BOD	COD
1	Domestic waste water	Soak pit via septic tank	--	-	-	-	-

*True copy
attested
Akhad, Al*



CONSENT ORDER

C. Emission permitted through the following stack subject to the prescribed standard

Chimney Stack No	Description of Stack	Stack height (m)	Quantity of emission	Prescribed Standard in mg/Nm ³			
				PM	SO ₂	NO _x	H ₂ S
-	-	-	-	-	-	-	-

D. Disposal of solid waste permitted in the following manner

Sl. No	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site
1	Over burden/ Top soil	As per the approved mining plan	-	-	-	As per approved mining plan

D. GENERAL CONDITIONS FOR ALL UNITS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The mine/industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.



CONSENT ORDER

10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed.
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place, where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that, the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions, so as to collect samples of emission by the Board or the applicant at any time in accordance with the



CONSENT ORDER

Page-4

24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke



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CONSENT ORDER

40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

E. SPECIAL CONDITIONS

A. GENERAL:

1. The mine shall abide by the stipulated conditions of environmental clearance obtained from the State Environmental Impact Assessment Authority (SEIAA), Odisha vide letter no. 964/SEIAA dtd. 24.03.2021.
2. The Mine shall abide by the Order of the National Green Tribunal, Principal Bench, New Delhi, dtd. 21.07.2020 in the matter of O.A. No. 304/2019.
3. Mining shall be done over the valid lease hold land as per the approved mining plan.
4. The mine shall maintain the ambient noise standards as prescribed in the Noise Pollution (Regulation and Control) Rules, 2000.
5. The mine shall obtain necessary permission from the central Ground Water Authority for consumption of ground water for industrial use if applicable.
6. The mine shall adopt adequate safety measures inside the mine / quarry premises including fire safety and obtain necessary permission from the competent authorities.
7. No mining activity shall be carried out in the vicinity of natural/manmade archaeological sites.
8. No mining shall take place 5mts. below ground level.
9. The environmental statement report shall be submitted to the Board in proper format every year.
10. The annual production shall not exceed the consented quantity. Copy of the annual return (Annual return submitted to DGM/IBM) shall be submitted every year to the Board. Environmental statement report shall also be submitted every year to the Board in prescribed format.
11. Mining operation is subject to availability of all other statutory clearances required under relevant Acts/Rules and fulfillment of required procedural formalities.
12. Any change in mining technology/scope of working shall not be made without prior approval of the DEIAA.
13. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
14. Greenbelt shall be developed along the boundary of the mining lease area as per approved Mining Plan.
15. After the completion of the mining operations or on expiry of lease period, the mine authority shall fill and level the quarry area in order to make safe for the inhabitants.
16. The proponent shall take necessary measures to ensure no adverse impact caused due to mining activities on the human habitations existing nearby



CONSENT ORDER

17. The unit shall pay differential fees if any as per the Odisha Gazette Notification dtd. 16.07.2012 of Forest and Environment Department, Government of Odisha
18. The Board may impose further conditions or modify the conditions as stipulated in this order during installation and may revoke this order in case the stipulated conditions are not implemented and / or information are found to have been suppressed / wrongly furnished in the application form.
19. The mine shall submit environmental statement every six months in affidavit format to ensure that all the pollution control measures are in working condition and are operated efficiently and ambient air quality as well as wastewater quality are conforming to the prescribed standards.
20. If any public complaint is found and would be verified and if it has adverse impact on nearby villagers then consent to operate would be revoked and legal action would be undertaken.
21. The following measures are to be implemented to reduce noise pollution.
 - i. Power and regular maintenance of vehicles and other equipment.
 - ii. Limiting time of exposure of workers to excessive noise.
 - iii. The workers employed shall be provided with protection equipment and earmuffs etc.
 - iv. Speed of trucks entering or leaving the mine is to be limit to moderate speed of 25KMPH to prevent undue noise from empty trucks
22. Drilling and blasting (where ever required) shall be done only by licensed explosive agent by the proponent after obtaining required approvals from competent authorities.
23. Blasting shall be carried out in such a manner that the splinters generated shall not fall beyond the mining lease area. Blasting shall be carried out after announcing the public adequately through public address system to avoid any accident.
24. It shall be ensured that quarrying shall not be carried out below ground water table under circumstances. If ground water table occurs/intervenes within the permitted depth, then also quarrying shall be stopped

B. WATER POLLUTION:

1. The mining shall not affect the existing sources of irrigation or drinking water.
2. Water sprinkling arrangements shall be provided at all haul roads, transportation roads, mining areas, stack yard and other dust generating points to control fugitive dust emission.
3. Surface runoff shall be allowed to flow through garland drains and the accumulated water in the garland drains shall be passed through settling ponds to allow the silt to be settled before final discharge to surrounding environment.
4. The waste water generated shall be treated and reused in the mining activities or used for water sprinkling and plantations.
5. Domestic waste water shall be discharged to soak pit via septic tank constructed as per BIS specification.

C. AIR POLLUTION:

1. The unit shall maintain ambient air quality in order to meet the prescribed standard as per National Ambient Air Quality Standard prescribed in the Environment (Protection) Rules, 1986.
2. Wet drilling is to be adopted to control dust emission. Drilling and blasting shall be done only by licensed explosive agent by the proponent after obtaining required approvals from competent authorities.



CONSENT ORDER

Page.7

3. Water sprinkling shall be done on internal transport roads and working area to suppress fugitive dusts generated.
4. Loading and unloading activities including all transfer points should have efficient dust control system arrangements. These should be properly maintained and operated.
5. The following measures are to be further implemented to reduce air pollution during transportation of mineral.
 - a) Road shall be graded to mitigate the dust emission.
 - b) Overloading of tippers and consequent spillage on the road shall be avoided. The trucks shall be covered with tarpaulin
6. Roads shall be graded to mitigate dust emission during transportation.
7. Wet drilling method is to be adopted to control dust emission. Delay detonators and shock-tube initiation systems for blasting shall be used so as to reduce vibration and dust.
8. Loading and unloading areas including all the transfer points should also have efficient dust control system arrangements
9. The height of the stack attached to the DG set shall be as per the following formula,

$$H = h + 0.2\sqrt{KVA}$$
 Where H = Height of the stack attached to the DG set in meters,
 h = Height of the DG room in meters, KVA = Capacity of DG set in KVA.
10. Acoustic enclosure shall be provided to the DG room to reduce noise level.

D. SOLID & HAZARDOUS WASTE:

1. Topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purposes.
2. The OB shall be properly stacked in the earmarked area as per the approved mining plan and it should not cause any environmental problems
3. Mineral rejects shall be disposed off as per approved mining plan in proper manner without causing any environmental pollution.
4. Waste, oils, used oils generated from the EM machines, mining operations, if any shall be disposed as per the Hazardous and other Wastes (Management and Trans-boundary Movement) Rules, 2016.

The occupier must comply with the conditions stipulated in section A, B, C, D and E to keep this consent order valid.

To,

Sri Aruna Patra, Lessee,
 M/s Krushnachandrapur Laterite Stone Quarry,
 At/PO-Krushnachandrapur, Kamaguru, Ranpur,
 Dist: Nayagarh- 752021 (Odisha)

Memo No. 3024 / Dt. 17/09/2021

Copy forwarded to:

1. The Member Secretary, S.P.C. Board, Odisha, Bhubaneswar
2. The Collector & District Magistrate, Nayagarh
3. The D.F.O, Nayagarh
4. The Mining Officer, Cuttack Circle, Cuttack
5. The Director, Factories & Boiler, Odisha, Bhubaneswar
6. Copy to Guard file/ Consent to operate register

[Signature]
 Regional Officer
 17/09/2021

[Signature]
 Regional Officer
 17/09/2021

*True copy
 Attached
 Arunad, Ar*

To,

Annexure - 5

B. J. B. Nagar, S.O. 751014
 E0879683478IN, IVR No.: 6979679683478
 30-06-2026 14:21:07, Counter No. 751014
 To: THE ADD CHIEF SECY
 FOREST ENVIRONMENT A, KHORDHA, 751001
 From: PABITRA KUMAR SAHOO
 DEULI, NAYAGARH, 752070
 Baha Amt: 19.00
 Wt: 15gms (Phy.)
 P. Mode: Cash

1. Additional Chief Secretary, Forest, Environment and Climate Change Department, Government of Odisha, Kharvel Bhawan, Bhubaneswar, Odisha -751001, email: fesec.or@nic.in
2. District Collector, Nayagarh, At/po- Nayagarh, Odisha -752069, email: dm-nayagarh@nic.in
3. Deputy Director of Mines, Phulbani circle, Industrial Estate, Near FCI Square, Kandhamal, Phulbani, PIN- 762001, email: mo.phulbani@orissaminerals.gov.in
4. Mining Officer, Nayagarh, At-Khadapada Road, Near Fire Station, PIN- 752069, Dist - Nayagarh, Odisha
5. Tahasildar, Ranpur, At/Po - Ranpur, Dist - Nayagarh, Odisha, PIN - 752026, email: tah.ranpur@nic.in
6. Member Secretary, State Pollution Control Board, A/118, Unit - 8, Nilakantha Nagar, Bhubaneswar, PIN- 751012, Odisha Email: paribesh1@ospcboard.org
7. Member Secretary, State Environmental Impact Assessment Authority (SEIAA), Odisha, Bhubaneswar, 5RF-2/1, Acharya Vihar, Unit-IX, Bhubaneswar, Odisha, PIN-751022, Email: seiaaodisha@gmail.com

Subject- Complaint regarding Illegal Operation and excess laterite stone mining at Krushnachandrapur Village under Ranpur Tahsil in Nayagarh District by one Arun Patra of the village and demanding action against the person and imposing Environmental Compensation for irreparable loss and harm to environment.

Dear Sir,

I Pabitra Kumar Sahoo, aged about 28 Years, S/o - Bhaskar Sahoo, At - Deuli, Po - Malisahi, PS - Sadar, Dist - Nayagarh, Odisha - 752070 would like to bring to your attention the grave environmental violations being committed by the one Arun Patra of the Krushnachandrapur village over Plot No. 886 and adjoining area.

1. That the Arun Patra of the Krushnachandrapur village was the lessee for the Krushnachandrapur Laterite Stone Quarry over plot No. 886 and Khata No. 172 of Minor Mineral lease area of A 0.60 Dec at Krushnachandrapur under Ranpur Tahasil. The consent to Operator was valid for the period up to 31.03.2026. **But he is continuing operation at the adjoining area. Further,** the quarry operator has blatantly disregarded the terms and conditions of the Consent to Establish (CTE) and Consent to Operate (CTO) granted by the Odisha State Pollution Control Board (OSPCB), along with the prescribed limits in the Environmental Clearance (EC).
2. The Krushnachandrapur Laterite stone quarry was leased out to the present lessee on 08.04.2021 for five years. However, the lessee obtained Consent to Operate from the SPCB, Odisha on 17.09.2021 under under Section



25 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

3. The production limits are set at 540 cubic meters per annum over a five-year plan period with total production shall be 2700 CUM, restricted to a depth of 5 meters. The lessee has reportedly excavated the entire lease area of 0.60 decimal along with excess mining at adjoining plots and extracted laterite stone beyond the allowed depth of 6 meters and beyond the production limits.

4. The ex-lessee of the quarry is now operating over adjoining area i.e. 885, 888,894 and 1012 of the same Khata Number. The lessee was permitted to extract only 540 CuM/annum. But he has already extracted much more than the permissible limit from the allotted land and adjacent plots violating all the environment laws and provisions leading the environmental damages. The illegal mining beyond the sanctioned land indicates substantial over-extraction, far exceeding the sanctioned limits.

5. The ex-lessee has not complied with the many conditions set out in the CTO issued by SPCB, Odisha. No green belt has been developed along the boundary of the mining lease area as per approved mining plan. Mining has been done beyond 5 meters below ground level many places more than 10 meters below ground level. And the expiry of lease period, the quarry area has not filled up and levelled for the safety of the inhabitants. They are still open deep area and unsafe for human and cattle.

6. The excessive mining activities are causing severe environmental degradation, including land degradation, air pollution and potential groundwater contamination due to unchecked and unauthorized quarrying.

In light of these severe environmental violations, I respectfully request the following actions be undertaken at the earliest:

- i) Conduct an immediate on-ground verification of the quarry site and adjacent plots to ascertain the extent of unauthorized excavation from the leased land and other area and stop all operation.
- ii) Compute the cost of excess minerals extracted and the environmental damage caused by these activities. Recover the computed damages from the Arun Patra.
- iii) File appropriate legal action against the lessee for violating the terms of the CTE, CTO, and EC. Prosecute any government officials found complicit or negligent in overseeing this unauthorized extraction activity.

Immediate intervention of your good office is required for protection and safeguard of the environment.

Yours Sincerely,

Pabitra Kumar Sahoo

Pabitra Kumar Sahoo

B J B Nagar S.O 751014
EO879683481IN, IVR No: 6979879683481
30-06-2026 14:21:07, Counter No. 1,
To: THE COLLECTOR AND DISTRICT MAGISTRATE
NAYAGARH, NAYAGARH, 752069
From: PABITRA KUMAR SAHOO
DEULI, NAYAGARH, 752070
Base Amt: 47.00
Wt:15gms (Phy.)
P.Mode: Cash

B J B Nagar S.O 751014
EO879683495IN, IVR No: 6979879683495
30-06-2026 14:21:07, Counter No. 1,
To: THE DY DIRECTOR OF MINES
PHULBANI CIRCLE, KANDHAMAL, 762001
From: PABITRA KUMAR SAHOO
DEULI, NAYAGARH, 752070
Base Amt: 47.00
Wt:15gms (Phy.)
P.Mode: Cash

B J B Nagar S.O 751014
EO879683518IN, IVR No: 6979879683518
30-06-2026 14:21:07, Counter No. 1,
To: THE TAHASILDAR RANAPUR TAHASIL
RANPUR, NAYAGARH, 752026
From: PABITRA KUMAR SAHOO
DEULI, NAYAGARH, 752070
Base Amt: 47.00
Wt:15gms (Phy.)
P.Mode: Cash

B J B Nagar S.O 751014
EO879683504IN, IVR No: 6979879683504
30-06-2026 14:21:07, Counter No. 1,
To: THE MINING OFFICER NAYAGARH
KHANADAPADA ROAD, NAYAGARH, 752069
From: PABITRA KUMAR SAHOO
DEULI, NAYAGARH, 752070
Base Amt: 47.00
Wt:15gms (Phy.)
P.Mode: Cash

FORM OF VAKALATNAMA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. /2026/EZ

BETWEEN

Pabitra Kumar Sahoo ...Applicant

VERSUS

State Of Odisha & Ors. ...Respondents

KNOW ALL MEN BY THESE PRESENTS, that by this VAKALATNAMA I/We

Sri Sri Pabitra Kumar Sahoo, aged about 28 Years, S/o - Bhaskar Sahoo, At - Deuli, Po - Malisahi, PS - Sadar, Dist - Nayagarh, Odisha - 752070
_Applicants/Appellant(s)/Petitioner(s)/Respondent(s)/Opposite Party(ies) in the
aforesaid Revision/petition/Appeal/Case/Suit do hereby appoint and retain

Mr. Akhand, BCE - O-269-2023, M- 7008816891

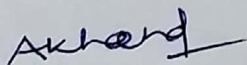
Odisha High Court Bar Association, High Court Campus, Cuttack-753002

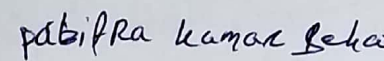
Advocate(s) to appear for me/us in the above case and to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein including all applications for return of documents for receipt of any money that may be payable to me/us in the said case and also in applications for leave to appeal to Supreme Court. I/We authorize my/our Advocate(s) to admit any compromise lawfully in the said case.

DATED THE.....06.07.....2026

Received from the executants(s)
satisfied and accepted as I hold
no brief for the other side

Accepted as above.


Advocate


SIGNATURE OF EXECUTANTS